

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3852 of 2020

-----  
Mithlesh Mandal @ Mithilesh Mandal @ Jagdish Dho.. ...**Petitioner**  
Versus  
The State of Jharkhand. ...**Opposite Party**  
-----

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

-----  
For the Petitioner : Mr. S.K. Murty, Advocate  
For the State : Mr. Nawin Kumar Singh, A.P.P.  
-----

02/7.7.2020 Heard the parties.

The petitioner is an accused in connection with Sundarpahari P.S. Case No. 61 of 2016, G.R. No. 1287 of 2016.

There was exchange of firing between the police personnel and extremists and extremists had fled away taking with them three injured colleagues. The petitioner is named in the FIR and identification of the petitioner appears to be on account of the fact that extremists were calling each other by name. No police personnel seem to have suffered injury and even otherwise the allegations are general and omnibus in nature. The petitioner is in custody since 21.06.2017.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1<sup>st</sup> class, Godda in connection with Sundarpahari P.S. Case No. 61 of 2016, G.R. No. 1287 of 2016.

(Rongon Mukhopadhyay, J)

*Rakesh/-*